

ITEM NO.43

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3296/2023

(Arising out of impugned final judgment and order dated 18-11-2022 in A482 No. 35182/2022 passed by the High Court Of Judicature At Allahabad)

SUDHEER KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR. Respondent(s)
IA No. 15433/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 15429/2023 - EXEMPTION FROM FILING O.T.)

Date : 13-04-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) M/S. V. Maheshwari & Co., AOR
Mr. Nagendra Singh, Adv.
Ms. Akansha, Adv.
Mr. Ashish Pandey, Adv.
Dr. Sanjay Gupta, Adv.
Dr. Amardeep Gaur, Adv.
Mr. Naman Raj Singh, Adv.

For Respondent(s) Mr. Sarvesh Singh Baghel, AOR
Mr. Mukesh Kumar Singh, Adv.

Mr. Sunny Choudhary, AOR
Mr. Manoj Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the respondent no. 2, the matters stand adjourned for four weeks.

(VIRENDER SINGH)
BRANCH OFFICER

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS